

- (1) Circular regarding conducting Mediations in urgent and suitable matters during winter vacations through video conferencing, Delhi Mediation Centre Tis Hazari Courts.
- (2) Circular regarding conducting Mediations in urgent and suitable matters during winter vacations through video conferencing, Delhi Mediation Centre Tis Hazari Courts, Delhi
- (3) Notice regarding conducting a 40 hours training programme on the Concept and Techniques of Mediation for 75 Advocates ,Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi.
- (4) Notice regarding conducting a 40 hours training programme on the Concept and Techniques of Mediation for 75 Advocates, Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi.

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE
TIS HAZARI COURTS, DELHI

CIRCULAR

The Judicial Officers/Vacation Judges posted in Central & West Districts are informed that services for conducting mediations in urgent suitable matters shall be available through Video Conferencing during the Winter Vacations i.e. **27.12.2021 to 31.12.2021**. The **contact details as well as e-mail addresses** of all the interested parties may be taken down either in the order-sheet itself or in **Form-B** (copy attached) and the same shall be forwarded at dedicated e-mail address of Delhi Mediation Centre, Tis Hazari Courts - '**virtualmediationthc@gmail.com**'.

The Pre-institution Commercial Cases may also be forwarded for Mediation through Video Conferencing by the District Legal Services Authority, Central & West Districts, by attaching soft copy of application moved by the applicant with duly completed Form-B, at the aforesaid e-mail address.

The settlement/report of Mediation shall be forwarded on the e-mail from which the reference will be received.

Sunil K
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

No. 75251 /SKA/DMC/THC.

December 18th, 2021

Copy forwarded for information & necessary action to :-

1. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted at Tis Hazari Courts, Delhi **through Whatsapp Groups of the two Districts.**
4. The Secretary, Central District Legal Services Authority, Tis Hazari Courts, Delhi.
5. The Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi.
6. The President/Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
7. The In-charge, Computer Branch, Tis Hazari Courts, Delhi for upload the Circular on the Website of Central & West District, Tis Hazari Courts, Delhi.
8. Office File.

Sunil K
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

Be sent to website for upload on the official website

[Signature]
19/12/21

**DELHI MEDIATION CENTRE,
TIS HAZARI COURTS,
DELHI**

Case No. _____

N.D.O.H _____

Name of Referral Court/Authority: _____

Title of Case:- _____

Nature of Case:- _____

(FORM-B)

(To be filled at the time of Referral)

We do hereby convey out consent for participating in Mediation through Video Conferencing on _____ (date) at _____ am/pm (time). We will install the necessary software/app in our Computer/Mobile Phone for the purpose of Video Conferencing.

_____ (FIRST PARTY)

_____ (SECOND PARTY)

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

ADVOCATE OF FIRST PARTY

ADVOCATE OF SECOND PARTY

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

Signature of the Referral Court/
Reader/Steno of the Referral Court

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE
TIS HAZARI COURTS, DELHI

CIRCULAR

The Judicial Officers/Vacation Judges posted in Central & West Districts are informed that services for conducting mediations in urgent suitable matters shall be available through Video Conferencing during the Winter Vacations i.e. **27.12.2021 to 31.12.2021**. The **contact details as well as e-mail addresses** of all the interested parties may be taken down either in the order-sheet itself or in **Form-B** (copy attached) and the same shall be forwarded at dedicated e-mail address of Delhi Mediation Centre, Tis Hazari Courts - '**virtualmediationthc@gmail.com**'.

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Sunil K
(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

Be sent to website for upload on the official website

[Signature]
19/12/21

DELHI MEDIATION CENTRE,
TIS HAZARI COURTS,
DELHI

Case No. _____

N.D.O.H _____

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Title of Case:- _____

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(FORM-B)

(To be filled at the time of Referral)

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_____ (FIRST PARTY)

_____ (SECOND PARTY)

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

ADVOCATE OF FIRST PARTY

ADVOCATE OF SECOND PARTY

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email Id _____

3. Email Id _____

Signature of the Referral Court/
Reader/Steno of the Referral Court

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

No. 4878/Trainings/DMC/THC/Delhi

23rd December, 2022

NOTICE

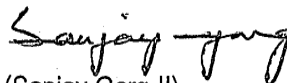
Delhi Mediation Centre, Tis Hazari Courts, shall be conducting a **40 hours training programme on the 'Concept and Techniques of Mediation' for 75 Advocates** with the approval of the Hon'ble High Court of Delhi. The said training programme is likely to be conducted in February-March, 2023.

The eligibility criteria of an Advocate for being considered for the above training programme is as follows :

- i) Applicant should have minimum 10 years of experience at Bar as prescribed under Rule 4 (b) of the Mediation and Conciliation Rules, 2004;
- ii) Net declared professional income of the applicant should be more than Rs. 6 lacs per annum in the previous two financial years ending 31st March, 2021 and 31st March, 2022;
- iii) Advocates practicing in all Courts shall be eligible to apply for the training;
- iv) Applicants shall be required to pay Rs. 7,500/- towards part of the cost and expenses for the training.

The selection of the applicants, who meet the aforesaid eligibility criteria, shall be made by draw of lots.

The Advocates, who are interested, may submit their applications with the office of Delhi Mediation Centre situated at Tis Hazari Courts, Karkardooma Courts, Rohini Courts, Dwarka Courts, Saket Courts, Patiala House Courts and Rouse Avenue Courts on or before 25.01.2023. The applications shall be accompanied with the passport size photograph of the applicant (to be affixed on the application); biodata of the applicant (phone number and email address be also mentioned therein); copy of enrolment certificate; copy of income tax returns of previous two financial years and a cheque of Rs. 7,500/- in favour of Delhi Mediation Centre. The cheques of the applicants, who are not selected, shall be returned to them.



(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

No. 4879-4903/Trainings/DMC/THC/Delhi

23rd December, 2022

Copy forwarded to the following :

- i) The Ld. Registrar General, High Court of Delhi, with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi, for information.
- ii) The Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- iii) The Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- iv) The Ld. Principal District & Sessions Judge (East), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- v) The Ld. Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- vi) The Ld. Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- vii) The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- viii) The Ld. Principal District & Sessions Judge (North), Rohini Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- ix) The Ld. Principal District & Sessions Judge (South), Saket Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- x) The Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xi) The Ld. Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xii) The Ld. Principal District & Sessions Judge (South-West), Dwarka Courts, Delhi, with the request to display the copy of notice on the Notice Board.
- xiii) The Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, with the request to display the copy of notice on the Notice Board.
- xiv) The Hony. Secretaries of Tis Hazari, Karkardooma, Rohini, Saket, Patiala House and Dwarka Bar Associations, with the request to display the copy of notice on the Notice Board.
- xv) The Ld. Judge In-charges of Karkardooma, Rohini, Dwarka, Saket and Patiala House Mediation Centres, with the request to display the copy of notice on the Notice Board.
- xvi) The Website Committee, Tis Hazari Courts, Delhi.
- xvii) Guard File.

Sanjay Garg
(Sanjay Garg-II)

Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi

2344

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

No. 781/Training/DMC/THC/Delhi

27th February, 2023

NOTICE

Vide Notice No. 4878/Training/DMC/THC/Delhi dated 23.12.2022 issued by this office, it was notified that the Delhi Mediation Centre, Tis Hazari Courts, Delhi shall be conducting a 40 hours training programme on the 'Concept and Techniques of Mediation' for 75 Advocates and the selection of applicants, who meet the eligibility criteria as mentioned in the above notice, shall be made by draw of lots.

In partial modification of the above said notice, it is hereby notified that the selection of the eligible candidates for the said training programme shall be made on the basis of interaction by a Committee constituted by the Hon'ble High Court of Delhi in place of draw of lots.


(Sanjay Garg-II)
Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi


No. 782-806/Training/DMC/THC/Delhi

27th February, 2023

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- i) The Ld. Registrar General, High Court of Delhi with the request to place the same before the Hon'ble Mediation Monitoring Committee, High Court of Delhi, for information.
- ii) The Ld. Principal District & Sessions Judge (H.Qs.), Tis Hazari Courts, Delhi with the request to display the copy of notice on the Notice Board.
- iii) The Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi with the request to display the copy of notice on the Notice Board.
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- v) The Ld. Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- vi) The Ld. Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi with the request to display the copy of notice on the Notice Board.
- vii) The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi with the request to display the copy of notice on the Notice Board.
- viii) The Ld. Principal District & Sessions Judge (North), Rohini Courts, Delhi with the request to display the copy of notice on the Notice Board.

- ix) The Ld. Principal District & Sessions Judge (South), Saket Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- x) The Ld. Principal District & Sessions Judge (South-East), Saket Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xi) The Ld. Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xii) The Ld. Principal District & Sessions Judge (South-West), Dwarka Courts, Delhi with the request to display the copy of notice on the Notice Board.
- xiii) The Ld. Principal District & Sessions Judge -cum- Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi with the request to display the copy of notice on the Notice Board.
- xiv) The Hony. Secretaries of Tis Hazari, Karkardooma, Rohini, Saket, Patiala House and Dwarka Bar Associations with the request to display the copy of notice on the Notice Board.
- xv) The Ld. Judge In-charges of Karkardooma, Rohini, Dwarka, Saket and Patiala House Mediation Centres with the request to display the copy of notice on the Notice Board.
- xvi) The Website Committee, Tis Hazari Courts, Delhi.
- xvii) Guard File.


(Sanjay Gargi)
Judge In-charge, Delhi Mediation Centre,
Tis Hazari Courts,
Delhi